

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-468(PB)/2022

IN THE MATTER OF:

Union Bank of India	...	Petitioner/Applicant
Vs.		
Shri Ankur Aggarwal	...	Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Advs.
For the Respondent : Mr. Aditya Dewan, Mr. Parth Tiwari, Advs. for PG/Res

ORDER

CP No. (IB)-468/PB/2022, CP No. (IB)-469/PB/2022, CP No. (IB)-477/PB/2022 and CP No. (IB)-478/PB/2022 are the applications, which arise out of the common transactions as against the Respondents/Personal Guarantors qua the same financial facility. It has been brought out that the debt could be assigned by the creditors to M/s Omkara ARC. No application for substitution of M/s Omkara ARC as petitioner has yet been filed.

In the wake, one last opportunity is granted for the purpose, let the needful be done within one week, failing which we will be constrained to declare the applications as abated.

The RP shall file his report in CP No. (IB)-468/PB/2022.

The Personal Guarantor shall have an opportunity to file a Reply to the IA-1108/2024 in CP No. (IB)-469/PB/2022 during the course of the day.

The reply by the Personal Guarantor in IA-1111/2024 in CP No. (IB)-477/PB/2022 is stated to have been filed and same is reflected in the DMS/Case Information System of this Tribunal.

The reply by the Personal Guarantor in IA-1135/2024 in CP No. (IB)-478/PB/2022 stated to have been filed but are not reflected in the DMS/Case Information System of this Tribunal.

The Ld. Counsel for the Personal Guarantor may take necessary steps to ensure that the reply is uploaded on DMS/Case Information System of this Tribunal within 3 days.

Meantime, it would be open to the Resolution Professional to file rejoinder qua IA-1108/2024, IA-1111/2024 and IA-1135/2024, well before the next date of hearing.

List the matter for further consideration **on 30.04.2024.**

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(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

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(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)